

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No.XII- 01/2021⁴⁶...../ R Dtd.....^{19/01/2021}.....

In pursuance of the provision contained under Section-11 of the Transgender Persons (Protection of Rights) Act, 2019, Hon'ble the Chief Justice has been pleased to nominate the Secretary, Juvenile Justice Committee as the 'Complaint Officer' for the establishment of the High Court of Orissa to deal with the complaints relating to violation of the provisions of the said Act.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


19.1.21
REGISTRAR (JUDICIAL)

Memo No.....⁴⁷⁽¹⁰⁰⁾...../ Date.....^{19/01/2021}.....

Copy forwarded to the

1. All officers of the Court,
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
3. Addl. Principal Secretaries/ Sr. Secretaries/ Secretaries/ P.As attached to the Hon'ble Judges for placing the same before their Lordships for information,
4. All Superintendents/ Section Officers of the Court,
5. Superintendent, Computer Section to upload the same in the official website of the Court.
6. Peskar, Lawzima Court.
7. Notice Board.


19.01.21
SPECIAL OFFICER (SPL. CELL)

[Contd. P/2

Memo No.....48...../ Date.....19/01/2021.....

Copy forwarded to the Addl. Secretary to the Govt. of Odisha, Home Department, Bhubaneswar with reference to Department Letter No.40779/ C P &M Dated: 21.12.2020 for information and necessary action.


19.01.21
SPECIAL OFFICER (SPL. CELL)

Memo No.....49...../ Date.....19/01/2021.....

Copy forwarded to the Commissioner-cum-Secretary, Govt. of Odisha, Department of Social Security and Empowerment of Persons with Disabilities (SSEPD), Bhubaneswar for information and necessary action.


19.01.21
SPECIAL OFFICER (SPL. CELL)